

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

NOTIFICATION

Dated, Shillong, the ___ June, 2018

No.HCM.II/168/2014/Estt/

In terms of sub-rule (2) of Rule 5 of the High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017 and as resolved in the meeting held on 12.06.2018 of the Permanent Committee for Designation of Senior Advocates in the High Court of Meghalaya, Shri. A.Sarkar, Registrar (Judicial) has been nominated as Secretary of the Permanent Committee for designation of Senior Advocates.

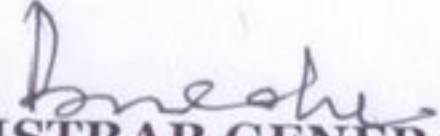
By order,

REGISTRAR GENERAL

Memo. No.HCM.II/168/2014/Estt/3480 A Shillong, the 13th June, 2018

Copy to for information:

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
2. The P.S to Hon'ble Mr. Justice S.R.Sen, Judge, High Court of Meghalaya.
3. The Advocate General, Government of Meghalaya, Shillong.
4. The President/Secretary, Meghalaya High Court Bar Association, Shillong.
5. Shri. A.Sarkar, Registrar (Judicial), High Court of Meghalaya, Shillong.
- ✓ 6. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
7. Office file.


REGISTRAR GENERAL